

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 201  
IB-410/ND/2020

**IN THE MATTER OF:**  
**Syndicate Bank**

**...PETITIONER**

**Vs.**

**M/s. Clarion Townships Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**Under Section 7 of IBC**

**Order delivered on 06.04.2021**  
**(Virtual Hearing/Physical Hearing)**

**Coram:**

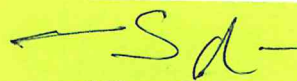
**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**  
**SHRI KAPAL KUMAR VOHRA, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor** :Mr. Virender Ganda, Sr. Advocate, Mr. Vishal Ganda, Mr. Ayandeb Mitra, Mr. Abhishek Naik and Ms. Akanksha Mathur, Advocates.

**For the Respondent/Corporate-debtor** :Mr. Pranav Agrawal, Mr. Vasundhara Mathur, Mr. Anumita Chandra and Mr. Prateek Dhanda, Advocates for R2

**ORDER**

Heard the submissions made by the Ld. Counsel for the financial creditor as well as Ld. Counsel for the corporate debtor. Let this matter be listed before the Regular bench on **7<sup>th</sup> April, 2021**.



**(K.K. Vohra)**  
**Member (T)**



**(P.S.N. Prasad)**  
**Member (J)**

(Annu)